## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 29/252/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Prafull Mehta & Anr.

V/s.

ROC, Gwalior

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. DIXIT SHAH

PCS

Dixit.

2

## <u>ORDER</u>

Learned PCS Mr. Dixit Shah present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

ROC filed its objections.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 05.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.